

Enemy Property within 3 months so that a true assessment of the seizure by Pakistan may be made. Claims so far registered with the Custodian value about Rs. 1,39, 73, 567 as per details given below :-

<i>Description</i>	<i>Value</i>
1. K. Machine & Instruments:	Rs. 33,31,668/-
2. Chemical finished products:	Rs. 53,63,931/
3. Raw material (Engg., : paper, steel copper etc.)	Rs. 50,90,951/-
4. Personal goods	: Rs. 1,01,243/-
5. Consumer goods	: Rs. <u>85,774/-</u>
Total : Rs. 1,39,73,567/-	

(b) Four Pakistani ships have been captured by India together with the goods loaded therein as follows :-

<i>Name of the ship</i>	<i>Details of the cargo if any.</i>
1. Anwar Baksh	Cotton, salt, cement, Ms plates, Defence cargo, rape seed, Jeeps 4, Ambulance 1.
2. Baquir	Jute, Gunny, Genl, cargo.
3. M.V. Madhumati.	Cotton.
4. M.V. Pasni.	Matches, empty gunny bags, broom sticks, coconut etc.

Similarly certain neutral ships carrying contraband goods have also been seized and goods off-loaded there from. Goods have also been seized in pursuance of the ban imposed on trade with Pakistan.

The compilation of the information about quantity and value involve thousands of packages. In the absence of manifests, invoices and other relative documents, it will take quite some time to compile this information by Customs, Port Trust and Naval authorities.

(c) With regard to Indian property seized by Pakistan action taken has been in part (a) of the question. In regard to the goods seized or detained by Government of India further action will depend on the nature, quantum, value and their ownership. Detaining officers are compiling this information.

SHRI C T. DHANDAPANI : The statement made by the Minister does not contain the concrete steps they are going to take in this regard. I want the hon Minister to explain the matter whether the Government would seek the help of any neutral countries or international organisations in this matter.

SHRI L N. MISHRA : The first question was about the value of the ships seized by Pakistan during the recent conflict. Two Indian ships were seized by Pakistan and four Pakistani ships were seized by us during the December hostilities, and the value of our property is Rs 12.39 crores and the value of the Pakistani property is yet to be made. On the Indian side, the seized property is with the Custodian of the Enemy properties and he is looking after them. So far as the Indian properties are concerned, we have called for applications of their claims and the whole question will be decided and discussed after some time.

**Increase in cases of chain-pulling in trains
Between Bhubaneswar and Berhampur
Railway stations (South Eastern
Railway).**

*12. SHRI ARJUN SETHI : Will the Minister of RAILWAY be pleased to state :

(a) whether there has been increase in cases of chain-pulling in various trains between Bhubaneswar and Berhampur Railway Stations on the South Eastern Railway;

(b) if so, the reasons therefor; and

(c) the steps Government have taken to strengthen the Railway Administration in this region to enable the Railway passengers to travel safely ?

THE MINISTER OF RAILWAYS

(SHRI K. HANUMANTHAIYA) : (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

(a) and (b). Yes, Sir. due to general deterioration in the law and order condition. Generally the students and daily commuters in the section indulge in unauthorised alarm chain pulling. The reason is that some people take law into their own hands.

(c) The increased incidents of alarm chain pulling did not involve any risk to the safety of the passengers except that these resulted in inconvenience to the passengers and detention to the trains involved. To check alarm chain pulling the Railway Administration has intensified surprise checks assisted with the G.R.P. and R.P.F Squads. Close liaison is also maintained by the Railway Administration with the State Government of Orissa, who are mainly responsible for law and order in the State. The Railway Administration are asking the State Government and the G.R.P. to tackle this problem.

SHRI ARJUN SETHI : It is a fact that due to the inefficiency of the CRP and RPF and also the indifference of the Home Department of the State Government, the incidence of alarm chain pulling is on the increase in this section of the Railways ?

SHRI K. HANUMANTHAIYA : The hon. Member may blame the Police and other Railway staff, but the fact is that a large number of passengers are taking the law into their own hands and every year, this alarm chain-pulling is increasing. We cannot wholly blame, at any rate in this case, the Railway staff or the RPF because they are not pulling the chains nor are they helping these people. The difficulty is to apprehend and find out hundreds of people who do these things every day.

SHRI ARJUN SETHI : The Railway Protection Force and also the CRP do not highlight these things and they do not take prompt action. They simply let them out.

SHRI K. HANUMANTHAIYA : Sometimes it is very difficult to find out, because nobody in the coach comes forward to identify the person or persons and to give evidence.

Indo-Bulgaria Trade Agreement

*13. SHRI M.M. JOSEPH : Will the Minister of FOREIGN TRADE be pleased to State :

(a) whether any agreement was signed between India and Bulgaria in regard to the bilateral trade arrangements and the measures to balance their trade in November, 1971 in New Delhi; and

(b) if so, the salient features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI GEORGE) : (a) and (b). A statement is laid on the Table of the House.

STATEMENT

(a) A Trade Protocol for the year 1972 was signed in New Delhi on 29th November, 1971.

(b) The Protocol envisages a trade turnover of Rs. 65 crores for 1972 between the two countries. Major items of import are fertilisers, caprolactum, pharmaceutical products and intermediates, and steel products, etc. while the main export items are jute manufactures, chemicals, tanned hides and skins, iron ore and deoiled groundnut cake, etc.

SHRI M.M. JOSEPH : I would like to know as to which country, whether it is India or Bulgaria, is most benefited by this agreement.

SHRI A.C. GEORGE : In such bilateral agreements, it is envisaged that both the countries will benefit, but we will have our country's interest uppermost in our minds.

Flood control of Inter-State Rivers

*14. SHRI B.K. DASCHOWDHURY : Will the Minister of IRRIGATION AND